

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75126 of 2020

(On behalf of Appellant)

AND

Service Tax Appeal No.76588 of 2017

(Arising out of Order-in-Appeal No.64/RAN-I/2017 dated 17.05.2017 passed by Commissioner(Appeals) of Central Excise & Service Tax, Ranchi.)

M/s. Canary Inn

(A Unit of Hotel Vanya Vilas Private Limited,
Beside SBI Main Branch, Patna-Ranchi Road,
Hazaribagh.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

.....Respondent

(Ranchi, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.ANJANI KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75243/2020

FINAL ORDER NO. 75463/2020

DATE OF HEARING : 12 October 2020

DATE OF DECISION : 12 October 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Miscellaneous Application also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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